

Name of the Plant	Capacity Utilisation (%)
Phulpur	76.0
By-products	63.9

Total	67.2

B. P ₂ O ₅	
Sindri	6.3
Udyogamandal	57.3
Cochin-II	43.2
Trombay	90.0
Trombay-IV	73.9
Madras	80.4
Khetri	8.4
Baroda	104.2
Vizag	72.4
Goa	80.9
Tuticorin	83.6
Ennore	115.0
Kandla	103.5
SSP Units	83.2

Total	70.4

New Model of Maruti Car and its price etc.

1040. SHRIMATI MADHURI SINGH : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether new Maruti model is proposed to be launched by the Maruti Udyog Limited ;

(b) if so, the details about its price model and capacity ; and

(c) by what time it will be available in the market ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir. The company proposes to introduce, in 1986, a new model of the car based on the existing engine and transmission.

(b) and (c). The details have not yet been finalised by the company.

Pending cases in Supreme Court/High Court and revision of Policy of Transfer/Appointment/Retirement of Judges.

1041. SHRI K. PRADHANI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of cases pending in the Supreme Court and various High Courts for the last more than 5-10 years ;

(b) whether Government propose to overhaul their policy on judges' retirement age, appointment of more ad hoc judges to clear the mounting arrears, transfer of judges, etc ; and

(c) if so, the broad outlines thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Information as furnished by the Registrars of High Courts and Supreme Court is given in the attached Statement.

(b) and (c). There is no proposal to raise the present retirement age of Supreme Court and High Court Judges. Ad hoc Judges are appointed as and when felt necessary. There is no revision in the policy announced in the Press Note dated 28.1.83 regarding transfer of Chief Justices of High Courts.

Statement

Name of the Court	Number of cases pending for more than	
	Five years	Ten years
Supreme Court (Regular hearing matters only)	(As on 1.2.1985)	
	11385	2911

Name of the High Court	Number of cases pending for more than	
	Five years	Ten years
	(As on 31.12.1984)	
Andhra Pradesh	4349	...
Bombay	18428	1944
Gujrat	4867	47
Himachal Pradesh	2311	297

Kerala	922	1
Madhya Pradesh	5054	909
Orissa	2898	156
Patna	9539	1575
Punjab and Haryana	5807	65
Rajasthan	9013	1040
Sikkim

(As on 30.6. 1984)

Allahabad	45845	5019
Calcutta *	45069	11342
Delhi	12561	3418
Jammu and Kashmir	2771	236
Karnataka	16642	64
Madras	4471	3

(As on 30.6.1983)

Gauhati	2629	243
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* Main cases only.

Sale of Bombay High crude in international crude market

1042. SHRI N. DENNIS : Will the Minister of PETROLEUM be pleased to state :

(a) whether Indian Oil Corporation is losing heavily on the sale of Bombay High Crude in the falling International crude market without a corresponding saving in the crude import bill ; and

(b) if so, the details regarding the policy of Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) No, Sir.

(b) The processing of Bombay High Crude in our refineries is maximised on the basis of its yield pattern and product demand and only the balance is exported against best competitive bids.

Enforcement of Section 30 of Advocates Act

1043. SHRI BHOLA NATH SEN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Advocates Act, 1961 came into force in 1962 but section 30 thereof regarding the right of Advocates to practise has not yet been given effect to ;

(b) if so, the reasons thereof ; and

(c) when Government propose to give effect to the provisions of section 30 of the Advocates Act ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). Section 30 of the Advocates Act, 1961 has not yet been brought into force as there has been diversity in the views expressed in several quarters with regard to its provisions.

(d) No date has been fixed.

Transfer of Technology of U.S.A. to India in the sphere of Medicines and Drugs

1044. SHRI PRIYA RANJAN DAS MUNSHI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether efforts have been made to transfer some technology of U.S.A. to India ;

(b) if so, the spheres in which transfer of technology has taken place and the terms and conditions thereof ; and

(c) whether technology has been transferred in the sphere of medicine and drugs also ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) to (c). During the last 3 years six foreign collaborations of Indian Drug Companies with U.S.A. collaborators were approved. These were mainly for manufacture of drugs like Aspirin, Nalidixic Acid, Pentazocine, Phenylpherine, Benorylate, DL-Aminobutanol and Timed Release Pharmaceutical formulations. These were approved